



The Assam Tribal Development Authority (Repeal) Act, 2021

Act No. 47 of 2021

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 51 Dispur, Tuesday, 1st February, 2022, 12th Magha, 1943 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 28th January, 2022

No. LGL.125/2021/13.— The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 24th January, 2022 is hereby published for general information.

ASSAM ACT NO. XLVII OF 2021

(Received the assent of the Governor on 24th January, 2022)

**THE ASSAM TRIBAL DEVELOPMENT
AUTHORITY (REPEAL) ACT, 2021**

AN ACT

to repeal the Assam Tribal Development Authority Act, 1983.

Preamble

Whereas it is expedient to repeal the Assam Tribal Development Authority Act, 1983; Assam Act
No.XI of 1983

It is hereby enacted in the Seventy-second Year of the Republic of India, as follows:-

Short title,

1. (1) This Act may be called the Assam Tribal Development Authority (Repeal) Act, 2021.

extent and

(2) It shall come into force on the date of their publication in the Official Gazette.

commencement

Repeal of

2. The Assam Tribal Development Authority Act, 1983 is hereby repealed. Assam Act
No.XI of 1983

Assam Act

No.XI of 1983

Savings

3. Notwithstanding such repeal under Section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.